

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 39**

**IA 37/2024 in CP/282(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES:    **SURINDER    KHOSLA    V/s    CARGO**  
**CARRIERS INDIA LIMITED**

Section 241(1), 242(4) of the Companies Act, 2013

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**ORDER**

**IA 37/2024 in CP/282(MB)2023**

- 1) Mr. Rohit Gupta, Ld. Counsel for the Petitioner, Mr. Ashish Kamat, Ld. Sr. Counsel for the Respondent Nos. 2 to 7, who is Applicant in IA 37 of 2024 are present.
- 2) Pleadings are complete and the matter is ripe for hearing. Stand over to 15.05.2024, for further consideration and hearing. The matter will be taken up at 2:30 p.m.
- 3) Parties shall ensure that pleadings in Hard Copies are available on record and the same are also uploaded in the DMS Portal as well.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**